

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI  
(filed under section 19 of the National Green Tribunal Act, 2010)**

**in**

**Original Application No 21/2021(SZ)**

**IN THE MATTER OF**

**Dr. Anupkrishnan.V**

**Flat 7173, Tower 7, Prestige Bella Vista**

**Ayyappanthangal Village, Mount Poonamallee Road**

**Kanchipuram District, Chennai- 600056**

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**..... Applicant**

**Versus**

**1. Ministry of Environment, Forest and Climate Change**

**Represented by its Director, MOEF&CC RO(SEZ)**

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**Nungambakkam, Chennai-600034**

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**2. State Level Environment Impact Assessment Authority**

**Represented Member Secretary**

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**Chennai- 600015**

**Phone: 044 24359974, Email: [mstnseiaa@yahoo.com](mailto:mstnseiaa@yahoo.com)**

**3. CMDA**

**Represented by its Member Secretary**



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**4. M/s Prestige Estates Projects Ltd**  
**Represented by Chairman & Managing Director**  
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**5. M/s Prestige Estates Projects Ltd, Chennai**  
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**6.TAMIL NADU POLLUTION CONTROL BOARD**  
**Represented by its Member Secretary**  
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**Chennai- 600032**  
**Phone: 044 22353145**  
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**7.Managing Committee of**  
**Prestige Bella Vista Flat Owners Welfare Association**  
**Represented by Mr.Balachander. B as Secretary**  
**Flat No. 181210, Tower 18C, Prestige Bella Vista**



**Ayyappanthangal Village, Mount Poonamallee Road**

**Kanchipuram District, Chennai – 600056**

**Cell No: 94443 98557**

**Email: secretary@prestige-bella-vista.com, bbala1962@gmail.com**

**8.Managing Committee of**

**Prestige Bella Vista Flat Owners Welfare Association**

**Represented by Mr. Balakrishnan. SS as President**

**Flat No. 181012, Tower 18C, Prestige Bella Vista**

**Ayyappanthangal Village, Mount Poonamallee Road**

**Kanchipuram District, Chennai – 600056, Cell No: 9987377654**

**Email: president@prestige-bella-vista.com ..... Respondents**

**ssbalki13@gmail.com**

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**OBJECTIONS FILED BY THE APPLICANT TO THE FURTHER REPORT OF JOINT COMMITTEE DATED 18/03/2022 IN OA 21/2021(SZ).**

**MOST RESPECTFULLY SHOWETH THAT:-**

1. This instant rejoinder is filed by the applicant in response to the Further Report of the Joint Committee dated 18/03/2022 in compliance with the Hon'ble Tribunal order dated 23/09/2021 & 04-02-2022.

**Background:-**

2. The applicant has filed a case against Respondents 1 – 8 before the Honorable NGT(SZ) vide OA/21/2021 for violation of conditions imposed in the environmental Clearance



and also regarding the other permissions granted to the respondents 4&5 for their project Prestige Bella Vista.

3. The Hon'ble NGT(SZ), Chennai dated 05/02/2021 has ordered to appoint a Joint Committee comprising of (1) Senior Officer from the Regional Office of MoEF&CC, Chennai, (2) Senior Officer from SEIAA and (3) Senior Scientist from the TN State Pollution Control Board to inspect the area in question and to find out (a) if there is any violation of Environment Clearance conditions; (b) whether any permission has been obtained for the purpose of establishing ETP or STP and if there is any violation in implementing the conditions imposed in that regard; and (c) whether any damage has been caused on account of the non compliance of the conditions imposed and if so (d) what is the amount of compensation to be recovered from them and (e) submit a factual as well as action taken report in this regard.
4. Joint Committee inspected the said residential complex on 20-04-2021 and submitted its report on 10-08-2021 in compliance with the Hon'ble Tribunal order dated 05-02-2021. Applicant has filed written statement before joint Committee on 25-04-2021.
5. TNPCB has filed its independent report on 11-09-2021, which was modified based on the inputs from the rejoinder submitted by applicant as well as by the Respondents 4&5 and submitted a further report 13-01-2022 which contradicted the report submitted by Joint Committee on 10/08/2021.
6. Applicant has filed an objection in the form of rejoinder to the report of Joint Committee on 28/08/2021. Subsequently, the Hon'ble NGT (SZ), vide order dated 23/09/2021 & 18/11/2021, has directed Joint Committee to consider the objections filed by the applicant and respondents 4&5 regarding the report submitted by them and answer the same by filing a further report.

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7. Joint Committee has not filed any any further report as directed, even though time was granted by Hon'ble Tribunal by order dated 23/09/2021 and 18/11/2021. The Joint Committee was directed to file their respective further report and statement respectively before Hon'ble Tribunal on or before 17/02/2022 as per the directions of Hon'ble NGT order dated 04/02/2022. Joint Committee filed its further report on 18/03/2022.
8. Applicant request the Hon'ble Tribunal to read this rejoinder along with (i) the written statement filed by applicant dated 25-04-2021, (ii) rejoinder to the Joint Committee filed by applicant on 28-08-2021, (iii) Rejoinder to the counter affidavit of R4 & R5 filed by applicant dated 19-10-2021 and (iv) Rejoinder to the counter affidavit of 1<sup>st</sup> Respondent filed by applicant dated 24-10-2021, (v) Report of TNPCB filed on 11/09/2021, (vi) Rejoinder to TNPCB Report filed by Applicant on 15/09/2021, (vii) Further report of TNPCB filed on 13/01/2022, (viii) Objections filed by applicant to the further report of TNPCB on 10-02-2022.

**Applicant raises specific objections to the further report filed by the Joint Committee.**

9. At the outset, applicant would like to record that the process of constitution of the very Joint Committee is illegal, as the 1<sup>st</sup> Respondent, the Director of the MOEF&CC Chennai, was made a member and the de facto Nodal Officer of the Joint Committee by virtue of his stature as the Director of MOEF&CC, Chennai.
10. The manner in which the inspection was conducted on 20/04/2021 and 17/02/2022 were contrary to the Principles of Natural Justice as the Joint Committee didn't intimate the applicant and the residents of the apartment complex about the date of inspection of the Joint Committee beforehand. Applicant was intimated about the first inspection that was conducted on 20/04/2021 just 21 minutes before the start of the inspection which would be considered as blatant violation of the Commission of Inquiry (Central) Rules 1972. The Joint Committee did not intimate the applicant at all about the further inspection which was conducted on 17/02/2022.



11. The Joint Committee has violated the Procedure of Inquiry by not issuing notice to all residents of the apartment complex to give an opportunity to being heard in the inquiry to furnish the Committee a statement relating to such matters as may be specified in the notice. Joint Committee failed to issue a notice to be published in such manner as it may deem fit, inviting all persons acquainted with the subject matter of the inquiry to furnish to the Joint Committee a statement relating to such matters as may be specified in the notification.
12. The Joint Committee didn't conduct an impartial inquiry into the five cardinal questions raised by Hon'ble Tribunal on 20/04/2021. Instead, the Committee prepared the report in the form of a counter argument based on the inputs from Respondents 4&5. The Joint Committee prepared a set of 11 questionnaire and sent it across to Respondents 4&5 for their comments. Respondents 4&5 prepared a counter arguments for the 11 questions and submitted to the Joint Committee on 08-07-2021. Joint Committee just copied the response of the Respondent 4&5 in their report without verifying the claims of the respondents 4&5. Joint Committee countered all allegations raised by the applicant except regarding parking violations and solar energy violations without furnishing any proof **(Please refer page 20 of the Joint Committee Report).**
13. **Joint committee failed to file a further report on the basis of the section 8 to 19 of the rejoinder to the Joint Committee report filed by the applicant dated 28/08/2021. Instead of filing a further report based on the "objections submitted by the applicant to the Joint Committee report" as per directions of Hon'ble NGT order dated 04/02/2022, Joint Committee conducted a secret inspection at the Project site on 17/02/2022 without informing the applicant as well as any of the residents of the apartment complex and prepared a report based on the Rejoinder filed by the applicant to the further report of TNPCB which was filed on 10/02/2022. Joint Committee declared in the final report that .....**

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**“It is respectfully submit that the Applicant Dr. Anupkrishnan V has filed an objection on the report submitted by Tamilnadu Pollution Control Board has filed a report on 13/02/2022. Based on that, Hon’ble NGT has directed the Joint Committee and the 3<sup>rd</sup> Respondent are directed to file their respective further report and statement respectively to this Tribunal before next hearing.”**

14. Joint Committee failed to report that respondents 4&5 violated the BP No. 65 of TNPCB dated 27/11/2019 that “the Project Proponent shall obtain CTO after CTE before handing over of the apartments to the residents and the Project Proponent shall give an undertaking that they shall obtain CTO after CTE, before handing over of the Project to the residential association.” The apartments were handed over to residents in 2016 itself.
15. Joint Committee failed to report that the 1<sup>st</sup> Respondent issued compliance certificate to R4 & R5 violating the Office Memorandum no. 206 issued by MOEF&CC-IA division dated 02/11/2018 insisting the project proponent to apply to CGWA/SGWA as the case may be, for obtaining NOC for ground water drawl in the projects where ground water is proposed as water source **(Please refer page 399-400 of Rejoinder to counter affidavit of Respondents 4&5).**

### **Paragraph wise objections to the final report of Joint Committee**

#### **Preamble:**

16. The Joint Committee wrongly assumed that Hon’ble NGT directed them to file their further report based on the objections filed by applicant on the further report of TNPCB dated 13/01/2022. In fact, they did not bother to answer any of the objections raised by applicant (para 8 to 19) in the rejoinder to Joint Committee Report.

17. Joint Committee inspected the project site on 17/02/2022 but the date of inspection was neither intimated to the applicant nor to the residents of the apartment complex in contrary to the principles of natural justice.
18. The nodal officer of the Joint Committee, Thiru. C.Tholkappian, Asst. Environmental Engineer, TNSEIAA is conspicuously absent during the site visit by the Joint Committee on 17/02/2022. Joint Committee failed to record in its further report that the nodal officer was replaced by another member, Dr.D. Narasimhan which is highly irregular and not correct legally.

**Objections raised by the applicant and Observations of the Committee:**

19. The applicant strongly objects to the remarks made by the Joint committee to the applicant's objection no.1 that "It is further relevant to submit that the construction was made within the built up area as envisaged in the EC and hence there is no violation committed", as false and misleading. **Actually, the Joint Committee copied this observation from the counter statement of respondents 4&5 dated 07/10/2021 (please refer to para 4.d in page 3).**

Applicant objects to the remarks by Joint Committee that "As per the EC, the Project was to be constructed as residential complex comprising of 20 blocks/towers ("Towers"). As stipulated in the EC, there are only 20 Towers that have been constructed within the Project. Each of these towers comprises of one or more blocks (to a maximum of 3 blocks), aggregating to a total of 33 blocks("Blocks"). This fact is evident on a perusal of the planning permit issued by the CMDA" as false and misleading. There is no mention of "Tower" anywhere in the planning permission and Environmental Clearance. The EC stipulates **"that The proposal involves construction of 20 blocks of residential buildings and one block of club house"**(Please refer OA 21/2021 page 21). **Planning Permission states "proposed construction of 33 blocks of residential buildings(type A-18 nos, type B-8 nos, type C-4 nos and type D-3 nos) with**



**2610 dwelling units and common lower basement floor + upper basement floor and clubhouse block with basement floor + 2 floors”(please refer OA 21/2021 page 18-20).**

The definition of types of building block based on design and height as per model building bylaws- 2016 published by Ministry of Urban Development is (1) **“Detached Building”**- Includes a building with walls and roofs independent of any other building and with open spaces on all sides within the same plot, (2) **“Multi-Storeyed Building or High Rise Building”**- A building above 4 stories, and/or a building exceeding 15 meters or more in height (without stilt) and 17.5M (including stilt) and (3) **“Semi-detached Building”**- A building detached on three sides with open space as **specified in these regulations (Refer page 251 of Rejoinder by applicant to Counter Affidavit of Respondents 4&5).**

As per Developmental Regulations of CMDA Para 2(23), the definition of group development is “accommodation for residential or Commercial or combination of such activities housed in two or more blocks of buildings in a particular site irrespective of whether these structures are interconnected or not. Any inter link between the structures In terms of connecting corridors shall not be construed as making any two structures into one block. However, if these blocks are connected solidly at least for one-third the width of any one block on the connecting side, then such blocks shall be construed as a single block” **(Please refer page 258-260, para 2.23 of Rejoinder by applicant to Counter Affidavit of Respondents 4&5).** None of the semi-detached blocks in the PBV project are interconnected at all. Hence they should be considered as separate **33 blocks of buildings, not 20 blocks/towers(“Towers”) as was alleged by the Joint Committee.**

**20.** Joint Committee failed to comment on the allegation by the applicant that 6<sup>th</sup> respondent failed to record that there is a discrepancy in the CTE and EC and the CTE was issued violating the EC conditions.



21. Joint Committee failed to comment on the objection no.2 by the applicant that the 6<sup>th</sup> Respondent issued CTO to Respondents 4&5 vide Proc.No.T2/TNPCB/ F.1918 SPR/ W&A/2018 dated 26/11/2018, overlooking the fact that CTE was expired in 2015 and was not renewed.
22. Joint Committee failed to comment on the objection no.3 of applicant that 6<sup>th</sup> Respondent issued CTO on 26/11/2018 to Respondent 4&5, violating the Office Memorandum of MOEF&CC dated 02/11/2018 insisting TNPCB not to issue CTO to projects where ground water is proposed as water source till the project proponent obtains permission to draw ground water for project activities.
23. Joint Committee observed that there were 7 bore wells within the premises which are not currently in use. Joint Committee further produced an affidavit executed by Respondents 4&5 that they are not extracting ground water from the existing bore wells and it is being used as harvesting structure. **But Joint Committee failed to document that Respondents 4&5 violated specific condition no. 27 of EC stipulations and special condition no. 5 of CTE(W) and special condition no. 4 of CTE(A) which states that that permission to draw ground water should be obtained from competent authority prior to construction/operation of the project and the unit shall obtain & submit NOC from competent authority for ground water abstraction.**
24. **Joint Committee failed to mention that MoEF&CC, New Delhi actually sent an Office Memorandum on 02/11/2018 asking State Pollution Control Board to not to issue Consent to Operate (CTO) to projects where ground water is proposed as water source, till the Project Proponent obtains permission to draw ground water for project activities and TNPCB issued CTO for 25 blocks of the project on 26/11/2018 violating the Office Memorandum (Please refer to page 399 of Rejoinder by applicant to Counter Affidavit of Respondents 4&5).**

Operation Phase:

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25. Joint Committee failed to document that the discharge of treated sewage didn't conform to the norms and standards of the TNPCB. TNPCB has issued a show cause notice dated 16/08/2021 to respondents 4&5 for several violations which included increased sewage generation as against the permitted quantity of sewage of 829 KLD (**Please refer the further report of TNPCB filed on 13/01/2022**). **The Applicant strongly disagree with the finding of the Joint Committee that the facility provided is sufficient to meet the waste water that will have to be treated in effective manner to protect environment.** The sewage generated from the project site (33 blocks +1 club house) is actually 1133 KLD but the CTO permitted only 829 KLD of waste water generation. Though Respondents 4&5 reported that treated water is being used of toilet flushing, green belt development and the remaining treated sewage water being sent to the Nesapakkam decanting point for disposal, they haven't actually disposed the excess treated sewage at Nesapakkam Decanting Point as was observed by TNPCB during their inspection on 19-02-2021. Respondents 4&5 reported to TNPCB that the entire treated sewage generated from the residential complex is being utilized for toilet flushing and Green belt development in their premises. But the TNPCB officials noted that there was no sufficient area available for gardening within the premises during their inspection on 19-02-2021 (**Please refer to para 12, page 12 of the further report of TNPCB**). Moreover, the STPs installed in the apartment complex are defective and unsafe according to the inspection conducted by the Water Management Task Force of the Managing Committee of PBV Flat Owners Welfare Association (**Please refer to page 157-173 of the Rejoinder by Applicant to the Joint Committee Report**).

26. Joint committee failed to record that adequate safe drinking water facility is not available in the project. As per the EC letter, total requirement of water is 1659 KLD of which fresh water requirement would be 856 KLD which is sourced from metro water and bore wells and further 315 KLD of water is procured for bathing and washing. As per CTE, the recycled water for flushing is estimated to be 488 KLD. So total water requirement is estimated to be approximately 1200 KLD excluding the recycled water from STP of 488 KLD.

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Applicant is in possession of an RTI reply from the PIO, EE(530), CMWSSB dated 22/09/2021 informing that 95,086 Kilolitres of water (393 KLD) was delivered to Respondents 4&5 during the water abundant season, from January 2021 to August 2021 (**Refer page 395 of Rejoinder by applicant to Counter Affidavit of Respondents 4&5**). Applicant got another RTI reply from CMWSSB dated 13/08/2021 saying that the amount of metro water supplied to Prestige Bella vista for the year 2017 was 183560 KL (502 KLD), 2018 was 149343 KL (409 KLD), 2019 was 102163 KL (280 KLD) and for 2020 was 120934 KL (331 KLD) respectively (**Refer page 80-84 of the Rejoinder by Applicant to the JC Report**). As per the available data, 350 KLD of metro water is supplied to the project on average and the rest of 850 KLD of water is procured from private tanker lorries for the last 5 years. So 70 tanker lorries with capacity of 12 KL are plying per day to supply 850 KLD which is producing serious and unacceptable environmental violations in the project.

27. Joint Committee failed to record that respondents 4&5 were sending 6 monthly compliance report from December 2016 to March 2019 only (**Please refer page 46-50 of OA No. 21/2021**). Instead, 1<sup>st</sup> Respondent helped Respondents 4&5 to fabricate compliance report from June 2014 to June 2021. The Joint Committee filed the Report with Hon'ble Tribunal(SZ) stating that R4&5 has been submitting compliance reports from June 2014 onward based on the acknowledgment submitted by R4&5, discrediting RTI statement of Dr. M T Karupiah of MOEF&CC, ROSEZ. Applicant has filed a complaint against the PIO/ Appellate Authority of ROSEZ to Central Information Commission for issuing misleading and wrong reply to RTI query on 11/10/2021(Complaint File No. CIC/ROCHI/A/2021/ 647758). **Please refer page no. 7-118 of the Rejoinder by the applicant to the counter affidavit of 1<sup>st</sup> Respondent.**

28. Joint Committee failed to record that Respondents 4&5 did not provide solar energy for the illumination of common areas, lighting of garden and street lighting in addition to provision for solar water heating. They also failed to observe that a hybrid system or full solar system for a portion of the apartments as was planned in Environmental Clearance

were also not provided. Joint Committee failed to notice that 80% of the solar water heating system for top 2 floors were non functional. Applicant requested the Joint Committee members to inspect the solar water heating system of all 30 towers to assess the condition but they didn't oblige.

29. The applicant objects to the remarks by Joint Committee that “the developer has provided and allotted parking spaces for the residents within the premises and hence there is no utilization of public spaces by the occupants for car parking,” as false and misleading. Joint Committee failed to record that Respondents 4&5 didn't provide even 2215 car parks as was planned in the CMDA approved site plan. Out of 369 surface car park spaces provided in the approved site plan, 168 car park areas were converted to swimming pool and additional ramps illegally. Out of remaining 201 car park spaces, 188 are earmarked over road width margin in the approved site plan which is a major EC violation **(Please refer section 6, page 4 of the written statement with affidavit submitted to Joint Committee)**. Applicant had clearly shown these areas to the members of the joined committee during the inspection, but the Joint Committee did not mention it in the report **(Please refer page 20 & 122 of the OA/2021 showing the site plan with deviations marked)**. Joint Committee failed to obtain the building plan with 1846 basement car park spaces ear marked from respondents 4&5.

Actually, the applicant has filed an Interlocutory application No.181/2021 to grant interim order to cancel all illegal car park spaces allotted by Respondents 4&5 and 7&8 along public spaces including road width margin and CMWSSB culvert land and to direct the respondents 4&5 and respondents 7&8 to file the detailed **“car park allotment list with drawing”** in Prestige Bella Vista residential Project before Hon'ble NGT on 14/11/2021.

30. The applicant strongly objects to the finding of Joint Committee that the developer has provided separate Environment Management Cell to supervise and monitor the environment related aspects of the project as false. Joint Committee failed to attach the



minutes of the meeting of the Environmental Cell for the last 5 year in the Joint Committee Report as the proof that the Environmental Management Cell inside Prestige Bella Vista Project is functioning.

- 31.** The applicant strongly objects to the remarks made by the Joint Committee to support and defend the violation of special condition 31 of CTE(W) by respondents 4&5 by not installing OCEMS to measure parameter viz PH, TSS and DO at inlet and outlet of the STPs installed in the Project. **Joint Committee observed wrongly that “OCEMS provisions is made with 17 categories only.” CPCB has sent a circular with File No. A-19014/43/06-UPC-1/4625-4672 to all state Pollution Control Boards including TNPCB on 07/08/2020 for direction for installation of OCEMS for self surveillance of all STPs being operated in the states (Refer Annexure-1).**

TNPCB has rightly documented the non installation of OCEMS in STPs in the project as a violation in its show cause notice vide letter no. TNPCB/LAW/LA-III/ NGT/ 003582/ 2021 dated 16/08/2021.

## **PRAYER**

It is humbly prayed that the Hon’ble National Green Tribunal(SZ) may kindly be pleased to reject the Joint Committee Report and further report of the Joint Committee and pass appropriate further orders as the Hon’ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

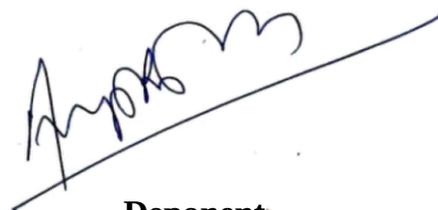


**Applicant**  
**Party in Person**

**AFFIDAVIT**

**I, Dr. Anupkrishnan. V, aged 57 yrs, son of Late K. Viswanathamemnon, resident of Flat No. 7173, Tower 7, Prestige Bella Vista, Ayyappanthangal Village, Chennai-600056, do hereby solemnly affirm and declare under:-**

- 1. That I am the Applicant in the OA No. 21/2021(SZ) and I am well conversant with the facts and circumstances of the case and is competent to swear the present affidavit.**
- 2. That I have read the contents of the Rejoinder to the Further Report of Joint Committee and the same is true and correct and is drafted by my own instruction.**

**Deponent****VERIFICATION:-**

**Verified at Ayyappanthangal, Chennai-56 on the 21<sup>th</sup> March 2022, that the contents of the affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.**

**Deponent**



File No. A-19014/43/06-UPC-I 4625-4672

Date 07/08/2020

To,  
The Chairman,  
All SPCBs/PCCs  
(List Enclosed)

**Directions Under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 for installation of Online Continuous Effluent Monitoring System (OCEMS) for self-surveillance of Sewage Treatment Plants.**

WHEREAS, amongst others, under Section 16 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the Central Pollution Control Board (CPCB) constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to coordinate activities of the SPCBs/PCCs and provide technical assistance and guidance to SPCBs/PCCs; and

WHEREAS, amongst others, under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs), constituted under the Water (Prevention & Control of Pollution) Act, 1974, is to plan a comprehensive programme for prevention, control or abatement of pollution of streams and wells in the State/U.T. and to secure the execution thereof; and

WHEREAS, SPCBs and PCCs are empowered to prescribe stringent standards for discharge of environmental pollutants from industries including Sewage Treatment Plants (STPs) than those notified by the Central Government and ensure its compliance, under the Environmental (Protection) Act, 1986 and rules framed there under; and

WHEREAS, Central Pollution Control Board vide its letter No. B-29016/04/06PCI-1/5401 dated 05.02.2014 had already issued directions under section 18(1) (b) of the Water Act to the State Pollution Control Boards and Pollution Control Committees for directing 17 categories of highly polluting industries (such as Pulp & Paper, Distillery, Sugar, Tanneries, Power Plants, Iron & Steel, Cement, Oil Refineries, Fertilizer, Chloral Alkali Plants, Dye & Dye Intermediate Units, Pesticides, Zinc, Copper, Aluminum, Petrochemicals and Pharma Sector, etc.), Common Effluent Treatment Plants (CETP), Common Bio Medical Waste and Common Hazardous Waste Incinerators; for installation of online effluent quality and emission monitoring systems and;

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WHEREAS, CPCB and SPCBs/ PCCs have installed necessary software and hardware in their headquarters for centralized data collection, analysis and corrective actions and industrial sectors as mentioned in the above para have installed OCEMS and established connectivity with servers of CPCB and SPCBs / PCCs. The industrial units which have failed to install OCEMS and establish connectivity have been issued directions for closure; and

WHEREAS, STPs are operated by State Public Health Engineering Departments, Municipal Authorities and other State or City level Agencies; and

WHEREAS, STPs have been discharging environmental pollutants directly or indirectly into the ambient water bodies which pose constant threat to cause adverse effect on the water quality and SPCBs and PCCs are also required to ensure installation of sewage treatment facilities and their regular operation in the areas under their jurisdiction; and

WHEREAS, continuous monitoring is essential to regulate and minimize inspection of STPs on routine basis and also to inculcate habit of self monitoring mechanism by the STPs to ensure compliance of prescribed standards and transmit data of effluent compliance to SPCB/PCCs and CPCB on continuous basis. This can be achieved by installing online effluent monitoring devices; and

WHEREAS, Central Pollution Control Board (CPCB) has already issued directions to all the SPCBs / PCCs under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to ensure treatment and utilization of treated sewage vide letter no. A-19014/43/06-Mon dated 21/04/2015; and

WHEREAS, Central Pollution Control Board (CPCB) has also issued direction to the Municipal Commissioners / Chief Executive Officers of 46 Metropolitan Cities and 26 State Capitals on 09.10.2015 under Section 5 of the Environmental (Protection) Act, 1986 to ensure treatment and utilization of treated sewage and installation of Online Effluent Monitoring Systems; and

WHEREAS, CPCB has developed guidelines for Online Continuous Monitoring System for effluents on 07/11/2014; and

WHEREAS, CPCB has developed Standard Operating Protocol for Verification of Installation and Calibration of UV-Vis Dual Beam Scanning & Multipoint calibration mechanism technology based OCEMS (Effluent) used in Sewage Treatment Plants (STPs); and

WHEREAS, the ground truthing of the values indicated by the online devices need to be done before bringing them in public domain for proper interpretation and such measures need to be taken at the level of SPCBs/PCCs; and



WHEREAS for regulatory purposes and for purposes of actions to be taken against non-complying STPs, existing methods of sampling, analysis and related procedures under the existing statutes need to be continued.

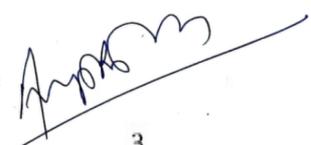
NOW THEREFORE, in exercise of the powers conferred under section 18 1 (b) of the Water (Prevention & Control of Pollution) Act, 1974 and keeping in view strengthening of monitoring mechanism for effective compliance through self-regulatory mechanism, SPCBs / PCCs are hereby directed to issue following directions to all Municipal Corporations OR concerned Body / Agency / Authority who is operating STP, for installation of OCEMS in following phase-wise manner;

1. All the STPs being operated in Million Plus Cities by Municipal Corporations or concerned Body shall install 'Online Effluent Monitoring Systems' for the parameters namely pH, TSS, COD, BOD and Flow Meter before 31.01.2021.
2. STPs being operated in remaining cities and towns by Municipal Corporations, Municipalities, Local Bodies or any other concerned Body shall install 'Online Effluent Monitoring Systems' for the parameters namely pH, TSS, COD, BOD and Flow Meter before 31.07.2021.
3. STP Operating Authority shall connect and upload the online effluent monitoring data with the servers of the concerned SPCB/PCC and CPCB in a time bound manner but not later than timelines as mentioned in 1 and 2 above, as the case may be.
4. STP Operating Authority shall ensure regular maintenance and operation of the online system with temper proof mechanism with facilities for calibration;
5. STP operator should follow guidelines prescribed by CPCB for Online Continuous Monitoring System for effluents and Standard Operating Procedure (SOP) for Verification of Installation and Calibration of UV-Vis Dual Beam Scanning & Multipoint calibration mechanism technology based OCEMS (Effluent) used in STPs.

These directions are not applicable to STPs located in cities / towns in the catchment of river Ganga as listed in Annexure, as directions for installation of OCEMS for those STPs have already been issued earlier.

The State Board / PCC shall acknowledge receipt of these directions and communicate action taken report once every 30 days with first report submitted within 30 days from the date of issue of these directions.

  
 [Shiv Das Meena]  
 Chairman

  
 3



Copy to:

1. The Secretary,  
Ministry of Environment, Forests, & Climate Change  
Indira Bhawan, Aliganj, Jorbagh Road,  
New Delhi-110003
2. The Secretary  
Ministry of Jal Shakti,  
626, Shram Shakti Bhawan, Rafi Marg.  
New Delhi 110001
3. The Secretary  
Ministry of Housing and Urban Affairs  
Mulana Azad Road, Rajpath Area  
Central Sectariat, New Delhi- 110001
4. The Mission Director,  
National Mission for Clean Ganga,  
(Ministry of Water Resources, River Development & Ganga Rejuvenation),  
Rear Wing, 3<sup>rd</sup> Floor, MDDS Building  
9, CGO Complex, Lodi Road, New Delhi-110003
5. The Regional Director , CPCB ( Bengaluru, Bhopal , Chandigarh, Chennai,  
Lucknow, Kolkata, Pune, Shillong , Vadodara)
- ✓ 6. The DH-IT Division

  
[Prashant Gargava]  
Member Secretary

  
\_\_\_\_\_

**List of STPs in Ganga front towns along with corresponding Agency responsible for Operation and Maintenance considered by WQM-II for installation of OCEMS**

S. No.	STPs	Ganga Front Town	Status of STP	Authority for O&M
1.	Gangotri	Gangotri	Commissioned	Pey Jal Nigam, Uttarakhand (PJN)
2.	Badrinath 0.26 MLD STP	Badrinath	Commissioned	
3.	Chamoli 0.05 MLD STP	Chamoli-Gopeshwar	Commissioned	
4.	Chamoli 0.76 MLD STP	Chamoli-Gopeshwar	Commissioned	
5.	Forest Nala STP	Nandprayag	Commissioned	
6.	Sangam Nala STP	Nandprayag	Commissioned	
7.	Near Police Chowki STP	Karanprayag	Commissioned	
8.	Old Bridge STP	Karanprayag	Commissioned	
9.	Near Ward 1 & 3 STP	Karanprayag	Commissioned	
10.	Near SBI Bank STP	Rudraprayag	Commissioned	
11.	Near Dart Pull STP	Rudraprayag	Commissioned	
12.	Army Bend STP	Rudraprayag	Commissioned	
13.	Anoop Negi Memorial School STP	Rudraprayag	Commissioned	
14.	Tekla STP	Uttarkashi	Commissioned	
15.	Srinagar	Srinagar	Commissioned	
16.	Srinagar	Srinagar	Commissioned	
17.	Kirtinagar	Kirti Nagar	Commissioned	
18.	Muni ki Reti	Rishikesh	Commissioned	
19.	Old Mothrowala	Dehradun	Commissioned	
20.	New Mothrowala	Dehradun	Commissioned	
21.	Jakhan	Dehradun	Commissioned	
22.	Salawala	Dehradun	Commissioned	
23.	Vijay Colony	Dehradun	Commissioned	
24.	Indira Nagar	Dehradun	Commissioned	
25.	Sarai Jawalapur	Haridwar	Under Trial	
26.	Subhash Nagar STP	Karanprayag	Under Trial	
27.	Near Steel Bridge	Rudraprayag	Under Trial	
28.	Badrinath 0.01 MLD	Badrinath	Under Trial	
29.	BRO Bridge STP	Karanprayag	Under construction	
30.	Near Balini Road	Rudraprayag	Under construction	
31.	Jagjeetpur 68 MLD	Haridwar	Under construction	
32.	Chandreshwar STP	Rishikesh	Under construction	
33.	Lakkarghat New	Rishikesh	Under construction	
34.	Joshimath 1.08 MLD	Joshimath	Commissioned	
35.	Gyansu	Uttarkashi	Commissioned	
36.	Tehri	Tehri	Commissioned	
37.	Kirti Nagar	Kirti Nagar	Commissioned	
38.	Bah Bazar Devprayag	Devprayag	Commissioned	
39.	Sangam Bazar Devprayag	Devprayag	Commissioned	
40.	Shanti Bazar Devprayag	Devprayag	Commissioned	
41.	Tapovan	Tapovan	Commissioned	
42.	Swarg Ashram Rishikesh	Rishikesh	Commissioned	
43.	Lakkarghat, Rishikesh	Rishikesh	Commissioned	
44.	Jagjeetpur, Haridwar	Haridwar	Commissioned	
45.	Jagjeetpur, Haridwar (18 MLD)	Haridwar	Commissioned	
46.	Sarai, Jawalapur STP	Haridwar	Commissioned	
47.	Kargi	Dehradun	Commissioned	Uttar Pradesh Jal Nigam (UPJN)
48.	Bijnor	Bijnor	Commissioned	
49.	Brajghat STP	Garhmukteshwar	Commissioned	
50.	Garh STP	Garhmukteshwar	Commissioned	
51.	Narora Town	Narora	Commissioned	
52.	Fatehgarh	Farrukhabad	Commissioned	
53.	Kannauj	Kannauj	Commissioned	
54.	Jajmau, Kanpur	Kanpur	Commissioned	
55.	Jajmau, Kanpur	Kanpur	Commissioned	

56.	Jajmau, Kanpur	Kanpur	Commissioned	
57.	Bingawan STP, Kanpur	Kanpur	Commissioned	
58.	Sajari STP, Kanpur	Kanpur	Commissioned	
59.	Salori 29 MLD Prayagraj	Prayagraj	Commissioned	
60.	Salori (Bakshi Bandh) 14 MLD	Prayagraj	Commissioned	
61.	Rajapur, Prayagraj	Prayagraj	Commissioned	
62.	Pongaghat, Prayagraj	Prayagraj	Commissioned	
63.	Kodra, Prayagraj	Prayagraj	Commissioned	
64.	Naini Prayagraj	Prayagraj	Commissioned	
65.	Numayadahi STP, Prayagraj	Prayagraj	Commissioned	
66.	Mirzapur (Pakka Pokhra)	Mirzapur	Commissioned	
67.	Vindhayachal	Mirzapur	Commissioned	
68.	Dinapur	Varanasi	Commissioned	
69.	Dinapur	Varanasi	Commissioned	
70.	Bhagwanpur BHU	Varanasi	Commissioned	
71.	Goithaha	Varanasi	Commissioned	
72.	New Naini 42 MLD	Prayagraj	Under Construction	
73.	Phaphamau STP 14 MLD	Prayagraj	Under Construction	
74.	Ramanna 50 MLD	Varanasi	Under Construction	
75.	Ramnagar 10 MLD	Varanasi	Under Construction	
76.	1.75 MLD Anupsahar STP (Zone B)	Anupshahr	Commissioned	Anupshahr Nagar Palika, Bulandshahar
77.	0.85 MLD Anupsahar STP (Zone A)	Anupshahr	Commissioned	
78.	1.5 MLD Anupsahar STP 2, Zone B	Anupshahr	Commissioned	
79.	1 MLD Anupsahar STP 2, Zone A	Anupshahr	Commissioned	
80.	Beur STP (OLD), Patna, Bihar	Patna	Commissioned – Non Operational	Bihar Rajya Jal Parishad (BRJP), Patna
81.	Saidpur STP (OLD)	Patna	Commissioned – Non-Operational	
82.	Saidpur	Patna	Under Construction	Bihar Urban Infrastructure Development Corporation (BUIDCO)
83.	Karmalichak	Patna	Under Construction	
84.	Beur	Patna	Under Construction	
85.	Pahari	Patna	Under Construction	
86.	Digha	Patna	Under Construction	
87.	Kankarbagh	Patna	Under Construction	
88.	Maner	Maner (Patna)	Under Construction	
89.	Danapur	Danapur (Patna)	Under Construction	
90.	Bakhtiyarpur	Bakhtiyarpur (Patna)	Under Construction	
91.	Barh	Barh (Patna)	Under Construction	
92.	Mokama	Mokama (Patna)	Under Construction	
93.	Bhagalpur	Bhagalpur	Under Construction	
94.	Munger	Munger	Under Construction	
95.	Fatuha	Fatuha (Patna)	Under Construction	
96.	Chapra	Chapra	Under Construction	
97.	Begusarai	Begusarai	Under Construction	
98.	Khagaria	Khagaria	Under Construction	
99.	Sultanganj	Sultanganj (Bhagalpur)	Under Construction	
100.	Phulwari Sharif	Patna	Under Construction	
101.	Beur, Pulwari Sharif	Patna	Under Construction	
102.	Serinpur	Buxar	Under Construction	
103.	Sonepur	Sonepur (Saran)	Under Construction	
104.	Hajipur	Hajipur (Vaishali)	Under Construction	
105.	STP Near Brhambaba	Sahibganj	Under Trial	Jharkhand Urban Infrastructure Development Corporation (JUIDCO)
106.	STP near Chanan	Sahibganj	Under Trial	
107.	Rajmahal STP	Rajmahal	Under Construction/Trial	
108.	Titagarh (ASP)	Titagarh	Commissioned	Kolkata Municipal Development Authority (KMDA)
109.	Titagarh (OP)	Titagarh	Commissioned	
110.	Bansberia STP	Bansberia	Commissioned	
111.	Kamarhati STP	Kamarhati	Commissioned	

112.	Garulia STP	Garulia	Commissioned	
113.	Maheshtala STP	Maheshtala	Commissioned	
114.	Bhadreswar STP	Bhadreshwar	Commissioned	
115.	Baidyabati STP	Baidyabati	Commissioned	
116.	Howrah STP (Arupara)	Howrah	Commissioned	
117.	Kona STP (Chakpara, Anandanagar Gram, Bally) Panchayat)	Howrah	Commissioned	
118.	Champadani	Champdani	Commissioned	
119.	Panihati STP	Panihati	Commissioned	
120.	Gayeshpur, Halishar & Kanchrapara	Kanchrapara	Commissioned	
121.	Serampore STP	Serampore	Commissioned	
122.	Konnagar (Rishra)	Konnagar	Commissioned	
123.	Naihati STP	Naihati	Commissioned	
124.	Chandannagar STP (OP)	Chandannagar	Commissioned	
125.	Chandannagar STP (TF)	Chandannagar	Commissioned	
126.	Jaggadal – Bhatpara	Bhatpara	Commissioned	
127.	Bhatpara-Jagaddal	Bhatpara	Commissioned	
128.	Jagaddal, Bhatpara	Bhatpara	Commissioned	
129.	Jaggadal – Bhatpara (OP)	Bhatpara	Commissioned	
130.	Kankinara, Madrail,	Bhatpara	Commissioned	
131.	Kalyani Block-B2,B3	Kalyani	Commissioned	
132.	Kalyani Town area	Kalyani	Commissioned	
133.	Bandipur STP	Titagarh	Commissioned	
134.	Garden Reach STP	Kolkata	Commissioned	
135.	Cossipore, Chitpur, Bangur	Kolkata	Commissioned	
136.	South Suburban /Kearapukur, Haridevpur	South Suburban	Commissioned	Kolkata Municipal Corporation (KMC)
137.	Bagahajatin STP	Kolkata	Commissioned	
138.	Hatisur	Kolkata	Commissioned	
139.	Berhrampore	Murshidabad	Commissioned	Public Health Engineering Department, West Bengal
140.	Nabadwip	Nabadwip	Commissioned	
141.	STP Jiaganj-Azimganj	Jiaganj-Azimganj	Commissioned	Jiaganj-Azimganj Municipality, Murshidabad, West Bengal
142.	NAPS Township	Narora	Commissioned	Narora Atomic Power Station
143.	IDPL STP	Rishikesh	Commissioned	Indian Drug and Pharmaceutical Limited (IDPL)
144.	DLW STP	Varanasi	Commissioned	Diesel Locomotive Works, Indian Railways

*[Handwritten signature]*

## List of Ganga front towns considered by WQM – II for sewage management

### Uttarakhand

1. Gangotri
2. Badrinath
3. Uttarkashi (Budkot)
4. Joshimath
5. Chamoli-Gopeshwar
6. Nandprayag
7. Karanprayag
8. Gauchar
9. Rudraprayag
10. Srinagar
11. Kirtinagar
12. Devprayag
13. Tapovan
14. Muni-ki-Reti
15. Rishikesh
16. Haridwar
17. Tehri
18. Dehradun

### Uttar Pradesh

1. Bijnore - Bijnore
2. Hastinapur - Meerut
3. GarhMukteshwar - Hapur
4. Anoopshahar - Bulandshahar
5. Babrala - Badaun
6. Narora - Bulandshahar
7. Farrukhabad - Farrukhabad
8. Kannauj - Kannauj
9. Bithoor - Kanpur
10. Gangaghat/Shuklaganj - Unnao
11. Kanpur - Kanpur
12. Prayagraj (Allahabad)
13. Jhansi
14. Mirzapur
15. Chunar
16. Ram Nagar
17. Varanasi
18. Mughalsarai
19. Saidpur
20. Ghazipur
21. Ballia

### Bihar

1. Patna
2. Bhagalpur
3. Munger
4. Chhapra
5. Danapur
6. Hajipur
7. Buxar
8. Jamalpur
9. Begusarai
10. Barh
11. Mokameh
12. Sultanganj
13. Fatuha
14. Bakhtiyarpur
15. Barahiya
16. Sonapur
17. Kahelgaon
18. Barauni

### Jharkhand

1. Sahebganj
2. Rajmahal

### West Bengal

1. Dhulian
2. Jangipur
3. Jiaganj-Azinganj
4. Murshidabad
5. Berhampore
6. Katwa
7. Nabadwip
8. Gayeshpur
9. Santipur
10. Chakdah
11. Kalyani
12. Bansberia
13. Kanchrapara
14. Halisabar
15. Naihati
16. Hooghly Chinsurah
17. Chandannagore MC
18. Bhatpara
19. Bhadreswar

20. Garulia
21. Champdany
22. Baidyabati
23. Barrackpore
24. Serampore
25. Titagarh
26. Rishra
27. Konnagar
28. Khardah
29. Panihati
30. Kamarhati
31. UttarparaKotrung
32. Bally
33. Baranagar
34. Howrah MC
35. Kolkata MC
36. Uluberia
37. Maheshtala
38. Budge Budge
39. Diamond Harbour
40. Haldia



SL. NO. STATE POLLUTION CONTROL BOARD AND POLLUTION  
CONTROL COMMITTEE

1. The Chairman,  
Andaman & Nicobar Islands Pollution Control Committee,  
Department of Science & Technology, Dollygunj Van Sadan,  
Haddo P.O.  
  
Port Blair - 744102
2. The Chairman,  
Andhra Pradesh Pollution Control Board.  
ParyavaranaBhavan, A-3 Industrial Estate, Sanath Nagar,  
Hyderabad -500 018
3. The Chairman,  
Arunachal Pradesh Pollution Control Board,  
Department of Environment & Forests Office Complex, P-Sector,  
Itanagar 791 111
4. The Chairman,  
Assam Pollution Control Board,  
Bamunimaidan,  
Guwahati - 781021
5. The Chairman,  
Bihar Pollution Control Board,  
2<sup>nd</sup> floor, BeltronBhavan,  
Jawaharlal Nehru Marg, Shahstri Nagar,  
Patna - 800 023
6. The Chairman,  
Chandigarh Pollution Control Committee,  
Additional Town Hall Building, 2<sup>nd</sup> floor,  
Sector 17-C, Chandigarh - 160017
7. The Chairman,  
Chhattisgarh Environment Conservation Board,  
Nanak Niwas, Civil Lines,  
Raipur, Chhattisgarh - 421001
8. The Chairman,  
Daman, Diu & Dadra Nagar Haveli Pollution Control Committee,  
Office of the Deputy Conservator of Forests,  
Moti Daman, Daman - 396220



SL. NO. STATE POLLUTION CONTROL BOARD AND POLLUTION  
CONTROL COMMITTEE

9. The Chairman,  
Daman, Diu & Dadra Nagar Haveli Pollution Control Committee,  
Office of the Deputy Conservator of Forests,  
Moti Daman, Daman - 396220
10. The Chairman,  
Goa Pollution Control Board,  
Dempo Tower, EDC Plaza,  
1<sup>st</sup> floor, Patto Plaza,  
Panji, Goa - 403001
11. The Chairman,  
Gujarat Pollution Control Board,  
Sector 10-A, Gandhi Nagar - 382043
12. The Chairman,  
Haryana Pollution Control Board,  
C-11, Sector 6, Panchkula,  
Haryana
13. The Chairman,  
Himachal Pradesh Pollution Control Board,  
Him Parivesh, Phase III,  
New Shimla - 171009
14. The Chairman,  
Sheikal-ul-Alam Campus,  
Raj Baugh, Behind Govt Silk Factory, Rajbagh,  
Srinagar
15. The Chairman,  
Jharkhand Pollution Control Board,  
T.A Building, HEC, P.O. Dhurwa,  
Ranchi - 834004
16. The Chairman,  
Karnataka Pollution Control Board,  
Parisara Bhavan, 4<sup>th</sup> & 5<sup>th</sup> floors,  
Church Street, Bengaluru - 560 001
17. The Chairman,  
Kerala Pollution Control Board  
Plamoodu Junction, Pattam Palace P.O.,  
Thiruvananthapuram - 695004



SL. NO. STATE POLLUTION CONTROL BOARD AND POLLUTION  
CONTROL COMMITTEE

18. The Chairman,  
Lakshadweep Pollution Control Committee,  
Lakshadweep Administration, Department of Science, Technology  
& Environment,  
Kavarati
19. The Chairman,  
Madhya Pradesh Pollution Control Board,  
Paryavaran Parisar, E-5 Arera Colony,  
Bhopal - 462016
20. The Chairman,  
Maharashtra Pollution Control Board,  
Kalpataru Point, 3<sup>rd</sup> & 4<sup>th</sup> floors,  
Sion Matunga Scheme Road No. 6,  
Opp. Cine Planet, Sion Circle, Sion (E),  
Mumbai- 400 022
21. The Chairman,  
Manipur Pollution Control Board, Lamphalpat,  
Imphal - 795004
22. The Chairman,  
Meghalaya Pollution Control Board,  
Arden, Lumpyngngad,  
Shillong - 793014
23. The Chairman,  
Mizoram Pollution Control Board,  
M. G. Road, Khatna, Aizwal
24. The Chairman,  
Nagaland Pollution Control Board,  
Signal Point, Dimapur, Nagaland - 797112
25. The Chairman,  
Delhi Pollution Control Committee,  
4<sup>th</sup> Floor, ISBT, Building  
Kashmere Gate, Delhi-6
26. The Chairman,  
Odisha Pollution Control Board,  
A-118, Nilakanta Nagar, Unit -VIII,  
Bhubaneswar - 751012



SL. NO. STATE POLLUTION CONTROL BOARD AND POLLUTION  
CONTROL COMMITTEE

27. The Chairman,  
Puducherry Pollution Control Committee,  
Department of Science, Technology & Environment,  
Housing Board Complex, 3<sup>rd</sup> floor, Anna Nagar,  
Puducherry - 600 005
28. The Chairman,  
Punjab Pollution Control Board,  
VatavaranBhavan, Nabha Road,  
Patiala - 147 001
29. The Chairman,  
Rajasthan Pollution Control Board,  
A-4 JalaneDungri Institutional Area,  
Jaipur - 302004
30. The Chairman,  
Sikkim Pollution Control Board,  
State land Use & Environment Cell,  
Govt. of Sikkim,  
Deorali, Gangtok, Sikkim
31. The Chairman,  
Tamil Nadu Pollution Control Board,  
No. 76, Mount Salai, Guindy,  
Chennai- 600032
32. The Chairman,  
Telangana State Pollution Control Board,  
A-3, Paryavaran Bhavan, Sanath Nagar Rd,  
Sanath Nagar Industrial Estate, Sanath Nagar,  
Hyderabad, Telangana 500018
33. The Chairman,  
Tripura Pollution Control Board,  
VigyanBhavan, Pt. Nehru Complex, Gorkhabasti P.O. ,  
Kunjaban, Agartala (W)
34. The Chairman,  
Uttar Pradesh Pollution Control Board,  
Building No. TC-12V, Vibhuti Khand, Gomti Nagar,  
Lucknow, Uttar Pradesh - 226010.



SL. NO. STATE POLLUTION CONTROL BOARD AND POLLUTION  
CONTROL COMMITTEE

35. The Chairman,  
Uttarakhand State Pollution Control Board,  
Gaura Devi Bhawan, 46 B IT Park Sahastradhara,  
Dehradun, Uttarakhand-248001.
36. The Chairman,  
West Bengal Pollution Control Board,  
ParibeshBhavan Building, No.10-A, Block -LA, Sector 3,  
Salt Lake City, Kolkata - 700 091

A handwritten signature in black ink, appearing to be 'Anand M', is written over a horizontal line at the bottom of the page.

Sl. No.	REGIONAL DIRECTORATE , CPCB	State Covered
1	<b>Regional Directorate, Bengaluru</b> A-Block, Nisarga Bhavan, 1st and 2nd Floors, 7th D Cross, Thimmaiah Road, Shivanagar, Bengaluru-560079	1. Karnataka 2. Telangana 3. Lakshdweep
2	<b>Regional Directorate, Bhopal</b> Parivesh Bhawan, Paryavaran Parisar E-5, Arera Colony, Bhopal-462016	1. Madhya Pradesh 2. Rajasthan 3. Chhattisgarh
3	<b>Regional Directorate, Chennai</b> Second Floor, No.77-A, South Avenue Road, Ambattur Industrial Estate, Ambattur Taluk, Thiruvallur District, Chennai- 600 058, Tamil Nadu	1. Andhra Pradesh 2. Kerala 3. Tamil Nadu 4. Puducherry
4	<b>Regional Directorate, Chandigarh</b>	1. Jammu & Kashmir 2. Himachal Pradesh 3. Punjab 4. Haryana 5. Chandigarh 6. Delhi
5	<b>Regional Directorate, Kolkata</b> 'South end Conclave' Block-502, 5th & 6th Floor, 1582, Razidanga, Main Road, Kolkata700107	1. Andaman & Nicobar Islands 2. Bihar 3. Jharkhand 4. Odisha 5. West Bengal
6	<b>Regional Directorate, Lucknow</b> PICUP Bhawan, Vibhuti Khand, Gomti Nagar,Lucknow - 226010	1. Uttar Pradesh 2. Uttarakhand
7	<b>Regional Directorate, Vadodara</b> Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara - 390 023	1. Gujarat 2. Daman, Diu & Dadra Nagar Haveli



- 8      **Regional Directorate, Pune**      1. Goa  
2. Maharashtra
- 9      **Regional Directorate, Shillong**      1. Arunachal Pradesh  
2. Assam  
"TUM-SIR". Lower Motinagar, Near Fire      3. Nagaland  
Brigade H.Q., Shillong793014      4. Meghalaya  
5. Manipur  
6. Mizoram  
7. Sikkim  
8. Tripura

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